

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7597
ANSWERED ON:15.05.2000
COMPULSORY REGISTRATION OF PROPERTIES
RAVI PRAKASH VERMA

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Government propose to bring a legislation to make it compulsory for registration of properties; and
- (b) if so, the time by which it is likely to be introduced?

Answer

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAM JETHMALANI)

(a) : The provisions of the Transfer of Property Act, 1882 read with the Registration Act, 1908 provide for compulsory registration of documents of properties in case of its transfer by means of sale, mortgage, lease and gift.

(b) : Does not arise.